

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

36

C.P. No. 581/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Shree Valga Infra & Hospitality Pvt. Ltd.
V/s.
ROC Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
36	CS Ashish Kulkarni Kailas Elkhurkar & Co (Partner)	CS in Practice F7726 CP8459	

ORDER

CP 581/252(3)/NCLT/MB/MAH/2017

On the request made by the professional appearing on behalf of the Petitioner for withdrawal of this Petition filed under Section 252(3) of the Companies Act, 2013 with liberty, at his request, this Company petition is hereby dismissed as withdrawn with liberty to file afresh under correct provision of law.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)